

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

32.

C.P.(IB)/847(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.03.2024

NAME OF THE PARTIES:

Janakalyan Sahakari Bank Ltd.  
Through RP MVK IPE LLP  
Vs  
Dineshkumar Murlidhar Inani

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

---

**ORDER**

This matter is heard through Video Conference:

1. Adv. Vedanshi Shah i/b Adv. Mahalakshmi Ganpathy, Ld. Counsel for RP present (VC). Ms. Kajal Jain i/b Harshal Damania, Ld. Counsel for the Personal Guarantor present (VC).
2. Counsel for the RP submits that RP has filed the report, however, the same is pending before the Registry for scrutiny. RP has served copy of the report upon the Personal Guarantor. Personal Guarantor is given two weeks' time to file reply with a copy served upon the Financial Creditor.
3. List this matter on 13.05.2024 for further consideration.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)